

**FORM G**  
**INVITATION FOR EXPRESSION OF INTEREST FOR**  
**FUTURE ENTERPRISES LIMITED**  
**OPERATING IN MANUFACTURING, TRADING, LEASING OF RETAIL**  
**INFRASTRUCTURE INDUSTRY AT MAHARASHTRA, KARNATAKA &**  
**ACROSS INDIA**

(Under Regulation 36A (1) of the Insolvency and Bankruptcy Board of India  
(Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

RELEVANT PARTICULARS		
1.	Name of the Corporate Debtor along with PAN/CIN/LLP No.	<b>FUTURE ENTERPRISES LIMITED</b> <b>CIN: L52399MH1987PLC044954</b>
2.	Address of the Registered Office	Knowledge House, Shyam Nagar, Off Jogeshwari-Vikhroli Link Road, Jogeshwari (East), Mumbai-400060 Maharashtra
3.	URL of website	<a href="http://www.felindia.in">www.felindia.in</a>
4.	Details of place where majority of fixed assets are located	Maharashtra, Karnataka and across India
5.	Installed capacity of main products/services	As informed by the Corporate Debtor, as on the Insolvency Commencement date (27 <sup>th</sup> February 2023), the Corporate Debtor has 3 Manufacturing Plants at Tarapur-Boisar, Mahadevpura and Anekal, Bengaluru
6.	Quantity and value of main products/ services sold in last financial year	As per Financial Statement as on 2021-2022, Revenue from Operations (Standalone) of Rs. 1513.62 Cr. Please refer the financial statement of the Corporate Debtor for further details.
7.	Number of employee/workmen	As per the details received by the Corporate Debtor, as on the Insolvency Commencement date (27 <sup>th</sup> February 2023), the Corporate Debtor has 1388 employees
8.	Further details including last available financial statements (with schedules) of two years, list of creditors, relevant dated for subsequent events of the process are available at:	Last available financial statements at: <a href="https://felindia.in/cirp/investor.html">https://felindia.in/cirp/investor.html</a>  List of Creditors available at: <a href="https://felindia.in/cirp/claims.html">https://felindia.in/cirp/claims.html</a>  Details invitation of expression of interest with relevant dates for subsequent events of the process are available at: <a href="https://felindia.in/cirp/EOI.html">https://felindia.in/cirp/EOI.html</a>
9.	Eligibility for resolution applicants under section 25(2)(h) of the Code is available at:	Refer details invitation of expression of interest available at: <a href="https://felindia.in/cirp/EOI.html">https://felindia.in/cirp/EOI.html</a>



*[Handwritten Signature]*

10.	Last date of receipt of express of interest	25-06-2023
11.	Date of issue of provisional list of prospective resolution applicants	05-07-2023
12.	Last date of submission of objections of provisional list	10-07-2023
13.	Process email ID to submit EOI	<a href="mailto:irp.future@gmail.com">irp.future@gmail.com</a>



A handwritten signature in blue ink, appearing to read "Jitender Kothari", written over a horizontal line.

**Jitender Kothari**  
**Interim Resolution Professional**  
**(Acting as Resolution Professional u/s 16(5) of the IBC Code)**

**For FUTURE ENTERPRISES LIMITED**  
**Reg. No. IBBI/IPA-001/IP-P00540/2017-18/10965**  
**AFA No. AA1/10965/02/210923/104532 valid upto 21/09/2023**

**Address :702, Orchid A Wing, Evershine Park CHS,**  
**Off Veera Desai Road, Andheri West, Mumbai-400053**

Date: 10-06-2023  
Place: Mumbai



MODI'S US VISIT

# PM's address to new biz advocacy group in works

ARCHIS MOHAN  
New Delhi, 9 June

Prime Minister Narendra Modi's itinerary for his June 21-24 US visit could include an address to a fledgling business advocacy group, the US-India Strategic Partnership Forum (USISPF). Interestingly, the PM's team has picked the USISPF, founded six years ago, over the much older and established US-India Business Council (USIBC), for his address to the American business community on US soil.

According to sources in New Delhi privy to the minutiae of the PM's US itinerary, Modi's address to the business advocacy group founded in August 2017 was being planned. If there is no change in plan, the PM addressing its members would mark the growing influence of the USISPF. The PM's address to the USISPF could take place at Washington DC's Kennedy Center on June 23, they said.

Business Standard reached out to president and chief executive officer of the USISPF, Mukesh Aghi, for details of the June 23 event. His response was awaited. The Ministry of External Affairs spokesperson said he was not in a position to comment on the PM's engagements in the US.

On its website, the USISPF has External Affairs Minister S Jaishankar, Mahindra Group Chairman Anand Mahindra, former undersecretary of defence for policy in the Trump administration John Rood, and former ambassador to India Richard Varma as its 'board members emeritus'.

Its board of directors includes Chairman Emeritus of Cisco John Chambers, General Atlantic Vice Chairman Ajay Banga, ITC Managing Director Sanjiv Puri, and others. Former PepsiCo chairman Indra Nooyi and professor Arvind Panagariya are listed as advisors to the board.

The US Chamber of Commerce formed the USIBC at the request of the then secretary of State, Henry Kissinger, in 1975. In July 2017, the US Chamber of Commerce had removed Aghi, who was then the president of the USIBC, alleging that he was not reporting to it. The board of the USIBC, including Banga, Nooyi,



Prime Minister Narendra Modi will travel to the US for his first official state visit from June 21 to 24. His address to the USISPF could take place at Kennedy Center on June 23

FILE PHOTO:

and Chambers, unanimously voted 29-0 to separate from the US Chambers of Commerce, accusing it of undue interference in its work, a report in *The Washington Post* said.

The US Chamber of Commerce shot back, pointing out that the USIBC had no authorisation to part ways from its parent organisation, which is when Aghi founded the USISPF. Arun Jaitley, the then finance minister, launched the USISPF in August 2017, and most USIBC board members joined the USISPF.

As the senior vice-president for the International Strategy and Global Initiatives at the US Chamber of Commerce, Nisha Biswal oversees the USIBC and the US Bangladesh Business Council. She was the president of the USIBC between October 2017 and January 2022. On Friday, Biswal's successor at the USIBC, its president Atul Keshap, told *PTI* that the group would host a "wedding mela" on the eve of Modi's US visit. The event will be held at the US Chamber

of Commerce and bring American and Indian start-up enterprises in the defence space together.

The Pentagon said Modi's visit would mark some "really big, historic and exciting" announcements on defence cooperation. According to *PTI*, Assistant Secretary of Defense for Indo-Pacific Security Affairs Ely Ratner said during a panel discussion in the US that the visit "will be looked back upon similarly to how the Japan two plus two earlier this year was a pivotal moment in the relationship. People will be looking back on this visit by Prime Minister Modi as a real springboard for the US-India relationship", he said.

The PM will begin his visit from New York and attend the International Yoga Day celebrations at the UN on June 21. He will address the Joint Session of the US Congress in Washington, DC.

The PM will address the Indian diaspora on June 23 and likely the USISPF on the same day.

# 3 dead in fresh Manipur violence, CBI forms SIT

PRESS TRUST OF INDIA  
New Delhi, 9 June

Three people were killed in a village in Manipur's Imphal West district on Friday when a group of insurgents dressed as security personnel called them out of their homes on the pretext of a combing operation and fired at them, officials said.

The incident took place in a village on the border of Kangpoki and Imphal West districts. The insurgents are believed to be from the Meitei community, the officials said.

The Central Bureau of Investigation (CBI) has formed a 10-member special investigation team (SIT) under a DIG-rank officer to probe six cases related to the Manipur violence referred to it by the state government, officials said on Friday.

During his visit to the northeastern state, Union Home Minister Amit Shah announced a CBI probe into six FIRs — five on alleged criminal conspiracy and one on general conspiracy behind the violence in Manipur.

The CBI had dispatched Joint Director Ghanshyam Upadhyay to coordinate with the state officials and upon his return, the SIT was constituted. The Special Crime Branch, Kolkata will probe the cases, the officials said. "The CBI has registered six cases transferred by the state of Manipur pertaining to large-scale violence leading to destruction and looting of the properties arson, looting/snatching of arms/ammunition and loss of human lives, etc. in various districts of the state," an agency spokesperson said.

He said the SIT has been constituted for a "thorough probe" in the cases and to unearth the criminal conspiracy behind the unfortunate incidents.

Meanwhile, security forces recovered 57 arms, 1,588 ammunition and 23 bombs from Imphal East, Kakching, Tengnoupal and Bishnupur districts of Manipur during the last 24

hours, sources said. A total of 953 arms, 13,351 ammunition and 223 bombs of different kinds have been recovered till date, they said.

Violence broke out in Manipur after a 'Tribal Solidarity March' was organised in the hill districts on May 3 to protest against the Meitei community's demand for Scheduled Tribe (ST) status. So far, nearly 100 people have lost their lives and over 300 have been injured.

The clashes were preceded by tension over the eviction of Kuki villagers from reserve forest land, which had led to a series of smaller agitations. Meiteis account for about 53 per cent of Manipur's population and live mostly in the Imphal Valley. Tribals — Nagas and Kukis — constitute another 40 per cent of the population and reside in the hill districts. Around 10,000 Army and Assam Rifles personnel have been deployed in the state to maintain peace.

# Delhi Police takes woman wrestler to WFI chief's office as part of probe

Stepping up its probe into sexual harassment allegations against the Wrestling Federation of India (WFI) chief, the Delhi Police on Friday took a woman wrestler to his office to recreate the sequence of events that led to the alleged crime.

Brij Bhushan Sharan Singh's official residence houses the office of the WFI. Sports Minister Anurag Thakur had assured the protesting wrestlers that a charge sheet would be filed in the case by June 15, after which the grapplers suspended their protest.

A Delhi Police official said the wrestler was accompanied by women police personnel. "They were there for half an hour. They asked her to recreate the scene and recall the places where she faced harassment," the official said. Wrestler Vinesh Phogat, who was among those leading the protest, took to Twitter to express her disappointment at reports that claimed the wrestlers had reached the WFI office for a compromise. **PTI**

# Plan for one of world's biggest coal mines challenged in Chhattisgarh

BLOOMBERG  
9 June

Coal India is holding talks with residents opposed to a mine expansion that would create one of the world's largest operations producing the fuel.

Protests against plans for the Gevra site in Chhattisgarh threaten to complicate the company's ability to win approvals to expand annual capacity to 70 million tonnes. Output at that volume would see the site become the single biggest global source of the fossil fuel, according to Coal India.

Rising power demand has pushed India to prioritise



energy security and boost output of coal, which continues to account for about 70 per cent of electricity generation. Residents of the area close to Gevra have raised concerns over air pollution, the impact on ground water levels and

compensation for acquired land, said Deepak Sahu, joint secretary for Korba district — where the mine is located — at Chhattisgarh Kisan Sabha, a farmers' union in the state.

Coal India and its subsidiaries have faced chal-

lenges in ramping up other operations, including in Chhattisgarh, and a public hearing was held this week at the Gevra site.

"The company has taken considerable measures to address the issue of pollution associated with the mining process," and studies have shown there's no impact on ground water levels in the Korba district, a spokesman at South Eastern Coalfields, the unit that operates Gevra, said by phone.

The Coal India unit gave 700 jobs in lieu of land last year, the most in a decade, and has increased financial compensation for land, he said.

**KERALA WATER AUTHORITY**  
**e-Tender Notice**  
Tender No : 57/2023-24/KWA/PHC/D4/TVM, 58/2023-24/KWA/PHC/D5/TVM, 24/KWA/PHC/D5/TVM (R72)  
AMRUT 2.0 -1Block N-Providing sewer line from Kazhakkulam area to Kullathoor Pumping Station-Trunk main First Reach from MH 3 to MH 52- 2) Proposal for partial coverage in wards under WW Section Vandhatham in Tvm Municipal Corporation- Replacing existing lines, Extension of existing lines, Capacity improvement of WTP & Providing new lines with FHTCs- 3) IIFES- Replacement of damaged 315 mm HDPE pipes with 350 mm DI 69 from Observatory to Ayurveda College Junction  
EMD - Rs. 100000/-, 50000/-, 100000/-  
Tender fee / Rs. 9759/-, 8500/-, 9759/-  
Last Date for submitting Tender : 21-06-2023 03:30 pm  
Phone : 04712322303 Website : www.kwa.kerala.gov.in, www.etenders.kerala.gov.in  
Supervising Engineer  
PH Circle, Thiruvananthapuram  
KWA-JB-GL-6-450-2023-24

**ROAD INFRASTRUCTURE DEVELOPMENT COMPANY OF RAJASTHAN LTD.**  
701-706, 7th Floor, ARG Corporate Park, Gopalbari, Ajmer Road, Jaipur - 302 001  
Tel. : +91-141-2747001, E-mail: office@ridcor.in, Website: www.ridcor.in, CIN: U45203RJ2004PLC019850

**INVITATION FOR EXPRESSION OF INTEREST** Dated: 09.06.2023  
Sale of Equity Shares of Road Infrastructure Development Company of Rajasthan Limited Road Infrastructure Development Company of Rajasthan Limited ("RIDCOR") was incorporated in the year 2004 as a public limited company under the provisions of Companies Act, 1956 and is a 50:50 joint venture company between the Government of Rajasthan ("GoR") and Infrastructure Leasing & Financial Services Limited ("IL&FS"). RIDCOR currently operates 13 road corridors totalling to 1,449 KM in state of Rajasthan with 31 toll-plazas across its road network.  
Expressions of Interests ("EOIs") are invited from eligible applicants to participate in a competitive public bidding process for the acquisition of equity shares of RIDCOR constituting at least 50% (fifty percent) and potentially 100% (one hundred percent) of the paid-up equity share capital of RIDCOR on an 'as is where is' and 'as is what is' basis ("Potential Transaction").  
Interested parties may refer to www.ridcor.in, https://pwd.rajasthan.gov.in or https://www.iifindia.com for additional details and eligible applicants should submit the EOIs and other required documents, as prescribed, latest by 3 PM (IST) on June 30, 2023.  
RIDCOR reserves the right to suspend, modify or terminate the Potential Transaction at any time without providing any reasons or incurring any liability to any party.

**MAX FINANCIAL SERVICES LIMITED**  
CIN: L24223PB1988PLC008031  
Registered Office: Bhai Mohan Singh Nagar, Village Raimlajra, Tehsil Balachaur, District Nawanshahr, Punjab - 144 533  
Tel: 01881-462000, 462001 Fax: 01881-273607  
Corporate Office: L20M(21), Max Towers, Plot No. - C-001/A/1, Sector - 16B, Noida - 201 301  
Tel: +91-120-4696000  
Website: www.maxfinancialservices.com  
E-mail: investorhelpline@maxindia.com

**PUBLIC NOTICE FOR LOSS OF SHARE CERTIFICATE(S)**  
NOTICE is hereby given that the following Share certificate has been reported lost / misplaced / stolen and the Company has received request for issue of duplicate share certificate. The public is hereby warned against purchasing or dealing in any way, with the below mentioned share certificate and any person(s) who have any claim in respect of the said share certificate should lodge such claim with the Company within 15 days of the publication of this notice, after which no claim will be entertained and the Company will not be responsible for any loss and will proceed to issue duplicate share certificate.

Folio No.	Certificate No.	Distinctive No.	No. of Shares	Name of share holder
0270302	0009438	002699521 - 002701170	1,650	Rekha P Godhia / Purshotam K Godhia

For Max Financial Services Limited  
Sd/-  
V. Krishnan  
Company Secretary & Compliance Officer

Place: Noida  
Date: June 9, 2023

**DBO**  
**DHAMPUR BIO ORGANICS LIMITED**  
Regd Office: Sugar Mill Compound, Village Asmoli, Sambhal, Moradabad, UP-244304  
CIN: L15100UP2020PLC136939, Tel: +91-7302318313, E-mail: investors@dhampur.com, Website: www.dhampur.com

**NOTICE**  
We draw the kind attention of stakeholders to an inadvertent typo error on Page No. 7 of Annual Report for financial year 2022-23 exhibiting units of Renewable Power Generated & Sold. The units of the same be read as 'Crore' only instead of 'MW Crore'. The Annual Report with revised page is available at the website of the Company at www.dhampur.com. Further, the revised Annual Report has been submitted to Stock Exchanges.

For Dhampur Bio Organics Limited  
Sd/-  
Ashu Rawat  
Company Secretary  
Place: New Delhi  
Date: June 9, 2023

**FORM G**  
**INVITATION FOR EXPRESSION OF INTEREST FOR FUTURE ENTERPRISES LIMITED**  
OPERATING IN MANUFACTURING, TRADING, LEASING OF RETAIL INFRASTRUCTURE INDUSTRY AT MAHARASHTRA, KARNATAKA & ACROSS INDIA (Under Regulation 35A (3) of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

RELEVANT PARTICULARS	
1. Name of the corporate debtor along with PAN/ CIN/ LLP No.	<b>FUTURE ENTERPRISES LIMITED</b> CIN: L52399MH1987PLC044954
2. Address of the registered office	Knowledge House, Siyam Nagar, Off Jageshwari-Vikhroli Link Road, Jageshwari (East), Mumbai - 400060 Maharashtra
3. URL of website	www.felindia.in
4. Details of the place where the majority of fixed assets are located	Maharashtra, Karnataka and across India
5. The installed capacity of main products/ services	As informed by the Corporate Debtor, as on the Insolvency Commencement date (27th February 2023), the Corporate Debtor has 3 Manufacturing Plants at Tarapur-Boisar, Mahadevpura and Anekal, Bengaluru
6. Quantity and value of main products/ services sold in last financial year	As per Financial Statement as on 2021-2022, Revenue from Operations (Standalone) of Rs. 1513.62 Cr. Please refer the financial statement of the Corporate Debtor for further details.
7. Number of employees/ workmen	As per the details received by the Corporate Debtor, as on the Insolvency Commencement date (27th February 2023), the Corporate Debtor has 1388 employees
8. Further details including last available financial statements (with schedules) of two years, lists of creditors, relevant dates for subsequent events of the process are available at:	Last available financial statements at: https://felindia.in/cirp/investor.html List of Creditors available at: https://felindia.in/cirp/claims.html Details invitation of expression of interest with relevant dates for subsequent events of the process are available at: https://felindia.in/cirp/EOI.html
9. Eligibility for resolution applicants under section 25(2)(h) of the Code is available at:	Refer details invitation of expression of interest available at: https://felindia.in/cirp/EOI.html
10. Last date for receipt of expression of interest	25-06-2023
11. Date of issue of provisional list of prospective resolution applicants	05-07-2023
12. Last date for submission of objections to provisional list	10-07-2023
13. Process email id to submit EOI	irp.future@gmail.com

Jitender Kothari Interim Resolution Professional  
(Acting as Resolution Professional u/s 201(5) of the IBC Code) For FUTURE ENTERPRISES LIMITED  
Reg. No. IBB/IPA-001/IP-P00540/2017-18/10965  
AFA No. AA1/10965/02/210923/104532 valid upto 21/09/2023  
Address : 702, Orchid A Wing, Evershine Park CHS, Off Veera Desai Road, Ancheri West, Mumbai-400053  
Date: 10-06-2023  
Place: Mumbai

**IIFL SECURITIES**  
IIFL Securities Limited  
CIN: L99999MH1996PLC132983  
Regd. Office: IIFL House, Sun Infotech Park, Road No. 16V, Plot No. B-23, MIDC, Thane Industrial Area, Wagle Estate, Thane - 400 604  
Tel: (91-22) 62727000 • Fax: (91-22) 2580 6654  
E-mail: secretarial@iifl.com • Website: www.iiflsecurities.com

**PUBLIC NOTICE**  
Notice is hereby given to general public and specifically to the clients/customers of IIFL Securities Ltd., its group & associate companies that Ms. GOPALAM SIVAJI residing at DOOR NEMBAR 2-31, GOPALAM VARI PALEM, RAJAPETA, GUNTUR - 522626 who was our Authorised Person having AP Code Authorized Person Registration No.: BSE Cmf/Fo/Cd: AP0101790195434 Dated:-19/02/2019 NSE Cmf/Fo: AP1493100491 Dated:-19/02/2019 MCX:-MCX/AP/127771 Dated:-17/07/2019 NCDEX:-120225 Dated:-19/07/2019 having its office at DOOR NEMBAR 2-31, GOPALAM VARI PALEM, RAJAPETA, GUNTUR - 522626 branch (hereinafter referred as "the AP"), had committed various unethical acts and violated the Company's Code of Conduct, Rules, Policies and directions as applicable from time to time. Therefore termination notice dated 28/04/2023 has already been issued to the said AP.

In last week of May, it has come to our knowledge that the said AP had Taken Fund From the Client to own Account - Misleading the client for falls trading & profit scheme. We state that IIFL Securities Ltd., its group & associate companies are not offering any scheme with assured return either to general public or the clients/customers. In this regard also note SEBI vide its Circular CIR/MIRSD/16/2011 dated 22nd August 2011 issued the Guidance Note which clearly state that the payment must be made in broker's bank account and not to sub broker or agent's account. Further, the Risk Disclosure Document also clearly explained that the return in security market is related to volatility of various factors and cannot be assured. We therefore hereby caution the general public including our clients / constituents that no such scheme was ever introduced by the IIFL Securities Ltd., its group & associate companies and amount paid to the said AP was never received by the Company and hence any person dealt with the said AP in respect of said scheme was at their own risk and consequences. For any information/request/queries/placing orders we request you to contact on 022-40071000/ Email Id -cs@iifl.com

**THE BOMBAY BURMAH TRADING CORPORATION, LIMITED**  
REGD. OFFICE : 9, WALLACE STREET, FORT, MUMBAI 400 001, INDIA.

**NOTICE**  
(for attention of Equity Shareholders of the Corporation)  
Transfer of Equity shares of the Corporation to Investor Education and Protection Fund (IEPF) Authority

This Notice is published in terms of Section 124(6) of the Companies Act, 2013 ("the Act") read with the Investor Education and Protection Fund (IEPF) Authority (Accounting, Audit, Transfer and Refund) Rules, 2016 (as amended from time to time) ("the Rules"). The Act and Rules, amongst other matters, contain provisions for transfer of unclaimed dividend to IEPF and transfer of shares in respect of which dividend remains unclaimed for seven consecutive years or more to the IEPF Authority. Accordingly, the unclaimed dividend and the corresponding shares in respect of which dividend has not been claimed for a period of seven consecutive years i.e. the dividend declared for FY 2015-16 & onwards shall be transferred to IEPF Authority during FY 2023-24.

The Corporation has sent individual notice to the concerned shareholders whose unclaimed dividend and the corresponding shares in respect of which dividend has not been paid or claimed for a period of seven consecutive years and therefore are liable to be transferred to IEPF Authority during the financial year 2023-24. The Corporation has requested such shareholders to make an application to the Company/Registrar on or before 25<sup>th</sup> August 2023 along with the necessary documents as stated in the notice for claiming unpaid Final Dividend, failing which the Corporation shall, with a view to comply with the requirements set out in the Rules, transfer these shares to IEPF Authority by way of corporate action. The names of the concerned shareholders and their folio numbers or DP ID/ Client ID numbers are available on the Corporation's website i.e. www.bbtdl.com.

As per SEBI circular dated November 3, 2021 and December 14, 2021 and March 16, 2023 outstanding payments will be credited directly to the bank account only if the folio is KYC Compliant. In case, the folio is not KYC compliant the shareholders are requested to do the needful.

The concerned shareholders, holding shares in physical form and whose shares are liable to be transferred to IEPF Authority, may note that the Corporation would be issuing new share certificate(s) in lieu of the original share certificate(s) held by them for the purpose of dematerialisation and transfer of shares to IEPF Authority as per the Rules and upon such issue, the original certificate(s) which stands registered in their name will stand automatically cancelled and be deemed non-negotiable. The shareholders may further note that the details uploaded by the Corporation on its website should be regarded as and shall be deemed to be adequate notice in respect of issue of new certificate(s) by the Corporation for the purpose of transfer of shares to IEPF Authority pursuant to the Rules. If the shares are held in demat form, the Corporation shall inform depository by way of a Corporate Action for transfer of shares lying in the demat account in favour of IEPF.

Please note that no claim shall lie against the Corporation in respect of the unclaimed dividend amount and shares transferred to IEPF. Shareholders may note that both the unclaimed dividend amount transferred to IEPF and the shares transferred to the Demat Account of the IEPF Authority including all benefits accruing on such shares, if any, can be claimed back by them from the IEPF Authority by submitting an online application in the prescribed Form IEPF-5 available on the website www.iepf.gov.in and sending a physical copy of the same signed to the Corporation along with requisite documents enumerated in the Form IEPF-5.

For any information/clarifications on this matter, the concerned shareholders may write to the Corporation at investorservices@bbtdl.com or contact its Registrar and Share Transfer Agent - KFin Technologies Limited, Selenium Building, Tower B, Plot 31-32, Financial District, Nanakramguda, Hyderabad - 500032, Email- einward.ris@kfinetech.com.

For The Bombay Burmah Trading Corporation, Limited  
Sd/-  
N H Datanwala  
Chief Financial Officer

Place: Mumbai  
Date: 9<sup>th</sup> June, 2023



